10°

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH: NEW DELHI.

R.A.NO. 169 OF 1991 in

O.A.NO.938 OF 1989

Shri Yugal R.Puri.

. Petitioner.

v.

Union of India and others.

.. Respondents.

This review petition having put up for orders, by circulation, Hon'ble Vice-Chairman made the following:

## ORDER

Perused the review petition. No sufficient ground has been made out for review of the final order dated 12-9-1991. That the **M**ew Bombay bench moulded the order in O.A.No.407 of 1986, in a slightly different manner is no ground for review of the final order, which was passed on independent consideration. Ofcourse we pointed out in the final order that the decision of the new Bombay Bench in O.A. No.407 of 1986 is directly in point, on the question as to whether the rejection of the option on the ground that it was not done earlier is acceptable.

The petition is rejected.

OCTOBER 7,1991.

(G.SREEDHARAN NAIR)
VICE-CHAIRMAN.
BANGALORE.

Hon'ble Mr. S.Gurusankaran, Member(A):

Jague Markanar 7/10/1991 MCH)